on the 13th March, 1978 to consider inter-alia the proposed legislation to regulate the conditions of employment of inter-State migrant workers. Representatives of Andhra Pradesh, Bihar, Karnataka, Orissa, Madhya Pradesh, Kerala, Rajasthan. Tamil Nadu and U.P., attended the meeting. The general consensus was in favour of the proposed legislation. Necessary action is being taken for formulating the legislation in consultation with the State Governments. Legislation will provide for regular payment of agreed wages, suitable conditions of work, free medical facilities, grant of option to the migrant worker to raise a claim either at the place where he is employed or in the State to which he belongs and for legal aid, by the Government of the home state, to the migrant workers free of charge.

Visit of Bhutan King

7708. SHRI G. M. BANATWALLA:
SHRI MUKHTIAR SINGH MALIK:
SHRI RAM SEWAK HAZARI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether during the month of March, 1978 the King of Bhutan visited India;

(b) if so, nature of the discussion held with him; and

(c) the decision arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir. At the invitation of our President and the Government of India His Majesty the King of Bhutan visited India from 26th to 29th March.

(b) and (c). In keeping with the especially close relations of friendship between India and Sovereign Bhutan, the visit was in line with the tradition of frequent high-level exchange of visits between India and neighbouring countries. In meetings with His Majesty the King and our Prime Minister and other Ministers of the Government of India, matters of mutual interest were discussed, including assistance for Bhutan's economic and industrial development and the question of facilitating Bhutan's external trade with third countries. The basis of confidence and trust in each other which is a happy feature of Indo-Bhutan relations has been further strengthened to the mutual benefit of Bhutan and India.

लूनर इंजीनियरिंग, बम्बई द्वारा भविष्य निधि और कर्मचारी राज्य बीमा की राशि जमा न करना

7709. **श्री हुकम चन्द कछवाय:** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि लूनर इंजीनियरिंग, 10–सी तुलसी पाइप रोड, महालक्ष्मी, बम्बई, पर गत तीन वर्षों से वर्षवार भविष्य निधि और कर्मचारियों के कर्मचारी राज्य बीमा के अंशदान की कितनी रकम बकाया है और उसे वसूल करने के लिये क्या कार्यवाही की गई है ; और यदि नहीं, तो इसके मुख्य कारण क्या हैं ?

श्रम और संसदीय कार्य मंत्रालय राज्य में मंत्री (डा० राम कृपाल सिंह). भविष्य निधि और कर्मचारी राज्य बीमा प्राधिकारियों ने सूचित किया है कि मैसर्स लूनर इंजीनियर्स (मैसर्स लूनर इंजीनियरिंग नहीं), 10–सी तुलसी पाइप रोड, महालक्ष्मी, बम्बई को कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम, 1952 और कर्मचारी राज्य बीमा अधिनियम, 1948, लागू नहीं होते ।

सिराज संस, बम्बई द्वारा भविष्य निधि और कर्मचारी राज्य बीमा की राशि का जमा न कराया जाना

7710. **श्री हुकम चन्द कछवाय :** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि सिराज सन्स, 10–सी, तुलसी पाइप रोड, महालक्ष्मी, बम्बई पर, गत तीन वर्षों से वर्षवार भविष्य निधि और कर्मचारी